

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. in Diary No. 184/2022

Date: 22.7.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for assets covered under " Transmission system for Solar Energy Zone in Rajasthan" in Northern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.8.2022:

- a) Form 5, Form 12 A and Form 13 in all the assets
- b) Details of actual doco in Asset-13
- c) Computation of IDC in excel formats for all the assets
- d) Excel Formats of all the forms in Asset – 6 and Asset-10
- e) LTA details as mentioned in Para 7.2 of Petition
- f) Excel sheet comprising of summary of Approval of Energization certificates and RLDC certificates of all the assets
- g) With regard to additional capitalization in 2019-24 period, clarify submit the following:
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?

II. Details in the following format with regard to additional capitalization claimed during 2019-24 period:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD	Discharge (year-wise)				Reversal (year-wise)				Additional Liability Recognized				Outstanding Liability as on 31.3.2024				
					2019-24 period				2019-24 Period				2019-24 Period								
									-				-				-				-

TL/SS/Communication Systems etc.

^Works deferred for execution, contract amendment - please specify

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)